गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सरकार को भारतीय कम्युनिस्ट पार्टी (मार्क्सवादी) द्वारा जारी किये गये ऐसे किसी परिपत्र के बारे में कोई सूचना नहीं है।

(ख) प्रश्न नहीं उठता।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have no information regarding any such circular issued by the Communist Party of India (Marxits)

(b) Does not arise.]

प्रशासन सुधार आयोग के कार्यकाल में वृद्धि

144. **श्री सुन्दर सिंह भंडारी** : क्या गृह-कार्य मंत्री 4 मार्च, 1970 को राज्य सभा में तारांकित प्रश्न संख्या 236 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) प्रशासन सुधार आयोग के कार्य-काल में कितने समय की वृद्धि की गई है, और

(ख) आयोग के प्रतिवेदनों पर सरकार द्वारा क्या कार्यवाही की गई है ?

†[EXTENSION OF THE TERM OF ARC

144. SHRI SUNDAR SINGH BHANDARI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 236 given in the Rajya Sabha on the 4th March, 1970 and state:

(a) the period for which the term of the Administrative Reforms Commission has been extended; and

(b) the action taken by Government on the reports of the Commission?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) आयोग के विचारार्थ विषय में कोई समय-सीमा निर्धारित नहीं की गई थी। अब यह निश्चय किया गया है कि आयोग का कार्य-काल 30 जून, 1970 को समाप्त हो जायेगा।

(ख) अब तक किए गए निर्णयों तथा इन निर्णयों के कार्यान्वियन को बतलाने वाला एक विस्तृत विवरण शीघ्र ही सदन के सभा पटल पर रख दिया जायेगा।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No time limit was stipulated in the terms of reference of the Commission. It has now been decided that the term of the Commission would expire on June 30, 1970.

(b) A comprehensive statement containing the decisions so far taken and the implementation of these decisions will be laid on the Table of the House soon.]

VACANCIES OF JUDGES IN SUPREME COURT

145. SHRI THILLAI VILLALAN:
SHRI KANCHI KALYANASUNDARAM:
SHRI T. K. SRINIVASAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vacancies of judges in Supreme Court at present;

(b) whether any of the judges have voluntarily offered to retire;

(c) if so, what are the reasons therefor; and

(d) the time by when the vacancies will be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Under Article 124 (1) of the Constitution, the maximum permissible strength of the Supreme Court is fourteen judges including the Chief Justice of India. The present working strength is twelve Judges.

(b) No, Sir.

(c) Does not arise.

(d) There is no proposal to increase the judge-strength further.

†[ ] English translation.